

MINUTES OF THE MEETING No. 36/08 HELD ON 12.12.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 36/08 meeting of Advance Licensing Committee was held on 12.12.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the ALC meeting No.35/08 for confirmation and confirmed and adopted the same without any change.

Case No A-974 NC No.36/08 Dated 12.12.2007	M/s. Sterling Auxiliaries Pvt. Ltd. F.No.01/83/162/790/AM08/DES-IV RLA No. 03/95/040/1623/AM08 Lic. No. 0310427819 Dated: 25.4.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/188/2001-Ch.III dated 4.6.2007 decided to approve the case as under:

Item of Export

Sterol 161811----- 1Kg.
Ceto Stearyl Alcohol
11 Moles ethoxylaes

Item of Import

1. Ceto Stearyl Alcohol --- 0.352 kg.

2. Ethylene Oxide--- 0.640 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-975 NC No.36/08 Dated 12.12.2007	M/s. Padmanabh Alloys & Polymers Ltd. F.No.01/81/162/460/AM08/DES-IV RLA No. 52/80/40/3/AM08 Lic. No. 5210021732Dt. 21.6.2007.
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The Committee considered the case as per agenda and decided to transfer the case to DES VII (NC Plastic)

Case No A-976 NC No.36/08 Dated 12.12.2007	M/s. Rohan Dyes & Intermediates. F.No.01/83/50/664/AM08/DES-IV RLA No. 08/24/40/291/AM07 Lic. No. 0810065757 Dt. 4.7.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/162/2004/Ch.-III dated 13.3.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Acid Brown 432----- 1 kg.

Item of import

1. Resourcinol -----0.140 kg.
2. Laurent Acid -----0.280 kg.
3. Sodium Nitrite-----0.210 kg.
4. Salicylic Acid-----0.150 kg.

1. Chromium Fluoride-----0.140 kg.
2. Soda Ash-----0.450 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-977 NC No.36/08 Dated 12.12.2007	M/s. Sterling Auxillaries F.No.01/83/162/151/AM08/DES-IV RLA No. 03/95/040/125/AM08 Lic. No. 0310432839 Dated: 15.6.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks two wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No A-978 NC No.36/08 Dated 12.12.2007	M/s. Sterling Auxillaries F.No.01/83/162/152/AM08/DES-IV RLA No. 03/95/040/269/AM08 Lic. No. 0310433849 Dated: 25.6.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/188/2001-ChIII dated 29.2.2007 and decided to approve the case on repeat basis as under:

(I) Item of Export

Ster PEG 1500---Details of manufacturing process not furnished.

(II) Item of Export

Sterocare GMS-SE(I) glycerol mono Stearate----- 1kg.

Item of Import

Stearic Acid-----0.822 kg.

(III) Item of Export

Ceto Stearyl Alcohol----- 1kg.

20 Moles ethoxylaes

Item of Import

1. Ceto Stearyl Alcohol----- 0.185 kg.
2. Ethylene Oxide ----- 0.811 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-979 NC No.36/08 Dated 12.12.2007	M/s. Sterling Auxiliaries Pvt. Ltd. F.No.01/83/162/789/AM08/DES-IV RLA No. 03/95/040/16/AM08
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2001/Ch.III dated 10.12.2007 and decided to approve this case as under:-

Item of Export

Stero CO 015-----1 kg.

Castor Oil 15 moles

Ethoxylate

Item of Import

Ethylene Oxide-----0.147 kg.

Item of Export

Stero CO 020-----1 kg.

Castor Oil 20 moles

Ethoxylate

Item of Import

Ethylene Oxide-----1.96 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-980 NC No.36/08 Dated 12.12.2007	M/s. Kumar Organic Products Ltd. F.No.01/83/50/1685/AM07/DES-IV RLA No. 07/24/40/ 761/AM07 Lic. No. 0710050236 Dt. 22.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007

Case No A-981 NC No.36/08 Dated 12.12.2007	M/s. Tanfac Industries F.No.01/83/162/159/AM08/DES-IV RLA No. 04/24/40/393/AM07 Lic. No. 0410088581 Dt. 27.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/46/2004/Ch.II dated 29.7.2007 and decided to approve this case on repeat basis as under:-

Item of Export

Aluminium Fluoride ----- 1 kg.

Item of Import

- 1 Fluorspar Acid Grade----- 1.52 kg.
- 2 Aluminium Hydroxide----- 0.977 kg.
- 3 Sulphur -----0.625 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-982 NC No.36/08 Dated 12.12.2007	M/s.. Ornet Intermediates Ltd. F.No.01/83/50/342 /AM08/DES-IV RLA No. 08/24/40/13/AM07 Lic.No. 0810064875 Dt. 16.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/42/2007/Ch.II dated 10.12.2007 and decided to approve this case as under:-

Item of Export

Acid Brown 282-----1 kg..

Item of Import

Beta Nephthol-----0.195 kg.

6 Nitro-1 diazo -2

Naphthol-4-Sulfonic Acid -----0.800 kg

Salicylic Acid-----0.160 kg.

1-Phenyl 3- Methyl 5-

Pyrazolene -----0.236 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-983 NC No.36/08 Dated 12.12.2007	M/s. Laffans Petrochemicals Ltd.. F.No.01/83/162/166/AM08/DES-IV RLA No. 03/95/40/111/AM08 Lic.No. 0310433500 Dt.22.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Polyethylene Glycol and decided to transfer the case to NC-Plastic.(DES-VII)

Case No A-984 NC No.36/08 Dated 12.12.2007	M/s. Ornet Intermediates Ltd. F.No.01/83/50/245 /AM08/DES-IV RLA No. 08/24/40/18/AM08 Lic.No. 0810064607 Dt. 4.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/42/2007/Ch.II dated 10.12.2007 and decided to approve this case as under:-

Item of Export

Acid Brown 282-----1 kg..

Item of Import

Beta Nephthol-----0.195 kg.

6 Nitro-1 diazo -2

Naphthol-4-Sulfonic Acid -----0.800 kg

Salicylic Acid-----0.160 kg.

1-Phenyl 3- Methyl 5-

Pyrazolene -----0.236 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-985	M/s. Ornet Intermediates Ltd.
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NC No.36/08 Dated 12.12.2007	F.No.01/83/50/246 /AM08/DES-IV RLA No. 08/24/40/19/AM08 Lic.No. 0810064608 Dt. 4.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/42/2007/Ch.II dated 10.12.2007 and decided to approve this case as under:-

Item of Export

Acid Brown 432 -----1 kg.

Item of Import

1. Resorcinol-----0.140 kg.
2. Laurent Acid-----0.280 kg.
3. Salicylic Acid-----0.150 kg.
4. Sodium Nitrite-----0.210 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-986 NC No.36/08 Dated 12.12.2007	M/s. Grand Organics Pvt. Ltd.. F.No.01/83/50/ 1825/AM07/DES-IV RLA No. 17/24/40/84/AM07 Lic.No. 1710001580 Dt. 15.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007

Case No A-987 NC No.36/08 Dated 12.12.2007	M/s. Grand Organics Pvt. Ltd.. F.No.01/83/50/ 1749/AM07/DES-IV RLA No. 17/24/40/82/AM07 Lic.No. 1710001566 Dt. 6.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007

Case No A-988 NC No.36/08 Dated 12.12.2007	M/s. Global Calcium Pvt. Ltd.. F.No.01/83/50/ 1786/AM07/DES-IV RLA No. 7/24/40/700/AM07 Lic.No. 0710050524Dt. 12.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007

Case No A-989 NC No.36/08 Dated 12.12.2007	M/s. India Glycols Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/114/AM08 Lic.No. 0510203736 Dt. 16.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/7/2003/Ch.III dated 16.3.2004 and decided to approve this case on repeat basis as under:-

Item of Export

Mono Ethylene Glycol Ethyl Ether Acetate -----1 kg.

Item of Import

- 1 Denatured Ethyl Alcohol ----- 0.820 kg.
- 2 Acid acid ----- 0.477 kg.
- 3 Triethyl Amine Catalyst-----0.003 kg.
- 4 Silver Catalyst-----0.000293 kg.
5. Aluminum Catalyst-----0.000265 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-990 NC No.36/08 Dated 12.12.2007	M/s. S.M. Organics (P) Ltd. F.No.01/83/162/157/AM08/DES-IV RLA No. 05/24/40/291/AM08 Lic. No. 0510206951 Dt. 30.7.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). The Committee also decided to refer it to SSI. Accordingly the case may be re-listed on 9.1.2008.

Case No A-991 NC No.36/08	M/s. Synergy Natural Care F.No.01/83/162/164/AM08/DES-IV
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Dated 12.12.2007	RLA No. 05/24/40/118/AM08 Lic. No. 0510205039 Dt. 18.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)

Case No A-992 NC No.36/08 Dated 12.12.2007	M/s. Synergy Natural Care F.No.01/83/162/164/AM08/DES-IV RLA No. 05/24/40/118/AM08 Lic. No. 0510205039 Dt. 18.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 9.1.2008.

Case No A-993 NC No.36/08 Dated 12.12.2007	M/s. United Chemie F.No.01/83/162/165/AM08/DES-IV RLA No. 08/24/40/137/AM07 Lic. No. 0810066882 Dt. 29.8.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 26.12.2007.

Case No A-994 NC No.36/08 Dated 12.12.2007	M/s. Gandhi Industrial Corporation Mumbai F.No.01/83/50/ 1836 /AM07/DES-IV RLA No. 03/94/40/1454/AM07 Lic.No. 0310423776 Dt. 21.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). The Committee also decided to refer it to SSI. Accordingly the case may be re-listed on 9.1.2008.

Case No A-995 NC No.36/08 Dated 12.12.2007	M/s. Mass Dye Chem Pvt. Ltd. F.No.01/83/50/1827/AM07/DES-IV RLA No. 31/24/40/402/AM07 Lic. No. 3110028600 Dt. 16.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/55/2004/Ch.II dated 4.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export

3,4,5,6-Tetrahydro Phthalimide -----1 kg.

Item of Import

1,2,3,6-Tetrahydro Phthalic Anhydride----- 1.80 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-996 NC No.36/08 Dated 12.12.2007	M/s. JOCIL Ltd. F.No.01/83/50/1800/AM07/DES-IV RLA No. 09/24/40/443/AM07 Lic. No. 0910029651 Dt. 13.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/14/2007/Ch.II dated 14.2.2007 and noticed that in the past lauric acid is not consumed in the manufacturing of mixed fatty acid, so the application is not supported.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-997 NC No.36/08 Dated 12.12.2007	M/s. Globe Metal Industries F.No.01/83/50/1445/AM05/DES-IV RLA No. 29/80/40/43/AM05 Lic. No. 2910006902 Dt. 4.11.2004.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product glass artwares..

The Committee considered the case as per agenda and decided to transfer the case to NC-VI under intimation to firm.

Case No C-75 NC No.36/08 Dated 12.12.2007	M/s. Ambernath Organics Pvt. Ltd. F.No.01/83/162/257/AM08/DES-IV
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The Committee considered the case as per agenda for fixation of SION for the export product Isotoic anhydride.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/121/2005/Ch.II dated 10.12.2007 and decided to approve this case as under:-

Item of Export

Isatoic Anhydride -----1 kg.
(N-carboxy
Anthranilic

Anhydride)

Item of Import

1. Phthalic Anhydride-----1.007 kg.
2. Caustic Soda Flakes-----0.457 kg
(100% basis)

Case No M-495 NC No.36/08 Dated 12.12.2007	M/s. Birla Corporation Ltd. F.No.01/83/162/572/AM08/DES-IV RLA No. 02/24/40/239/AM07 Lic. No. 0210095985 Dt. 4.12.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. nil dated 12.12.2007 and decided to approve this case as under:-

Item of Export

Ordinary Portland Cement -----1 kg.

Item of Import

1. Cement Clinker-----0.95 kg.
2. Gypsum-----0.04 kg
3. P.P.Bags----- As per packing policy.

Import of Coal may not be permitted since it is used for Power Generation. Which is generally not permitted under Para 4.7. For Grinding Media there is no specs. Given as such it is also not allowed.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-496 NC No.36/08 Dated 12.12.2007	M/s. United Phosphorous Ltd, Mumbai F.No.01/83/50/857/AM05/DES-IV RLA No. 03/24/40/2659/AM05 Lic. No. 0310321180 Dt. 14.3.2005.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.nil dated 12.12.2007 and decided to approve this case as under:-

Item of Export

Acifluorfen Sodium (42-46%).....1 kg.

Item of Import

1 Meta Hydroxy Benzoic Acid.....0.267 kg.
2 3,4-Dichlorobenzo Trifluoride.....0.450 kg.
3 Dimethyl Sulfoxide.....0.213 kg.
4 Toluene.....0.800 kg.
5 Butyl Acetate.....0.150 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No M-497 NC No.36/08	M/s. United Phosphorous Ltd, Mumbai F.No.01/83/50/421/AM06/DES-IV
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Dated 12.12.2007

RLA No. 03/95/40/925/AM06

Lic. No. 0310354054 Dt. 8.11.2005.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.nil dated 12.12.2007 and decided to approve this case as per earlier NC decision in case no. M 134 dt. 31.5.2006 as under:-

Item of Export

Acifluorfen Sodium (42-46%).....1 kg.

Item of Import

1 Meta Hydroxy Benzoic Acid.....0.267 kg.

2 3,4-Dichlorobenzo Trifluoride.....0.450 kg.

3 Dimethyl Sulfoxide.....0.213 kg.

4 Toluene.....0.800 kg.

5 Butyl Acetate.....0.150 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

1	Case No.:1/19/83-ALC1/2007	Party Name:VIBGYOR IMPEX	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00117/AM05/	RLA File :15/80/040/00001/AM05/	Lic.No/Date:1510002207 21.05.2004	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 9.1.2008.			

2	Case No.:13/4/87-ALC1/2005	Party Name:SHREE GANESH OLEOCHEM PVT.LTD.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00009/AM06/	RLA File :11/24/040/00055/AM05/	Lic.No/Date:1110010664 31.03.2005	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 9.1.2008.			

3	Case No.:3/9/83-ALC1/2006	Party Name:VIC INDUSTRIES,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00045/AM07/	RLA File :17/24/040/00001/AM07/	Lic.No/Date:1710001290 13.04.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

4	Case No.:17/7/80-ALC2/2006	Party Name:NTF (INDIA) PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/00055/AM07/	RLA File :05/24/040/01050/AM06/	Lic.No/Date:0510180936 18.04.2006	Defer Date:09.01.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.1.2008.

5	Case No.: 1/10/83-ALC1/2006	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/00091/AM07/	RLA File :34/24/040/00020/AM07/	Lic.No/Date:3410015935 25.04.2006	Defer Date:16.01.2008
	Decision :			

6	Case No.: 62/25/82-ALC1/2006	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Deferred and Re-indexed
	HQ File :01/82/050/00360/AM07/	RLA File :17/24/040/00016/AM07/	Lic.No/Date:1710001349 07.06.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. After collecting application from firm/RLA it should refer to TA. Accordingly the case may be re-listed on 9.1.2008			

7	Case No.: 38/15/83-ALC1/2006	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/00287/AM07/	RLA File :08/24/040/00060/AM07/	Lic.No/Date:0810057281 14.06.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

8	Case No.: 2/34/82-ALC1/2006	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Deferred and Re-indexed
	HQ File :01/82/050/00593/AM07/	RLA File :08/24/040/00247/AM06/	Lic.No/Date:0810058323 24.07.2006	Defer Date:16.01.2008

Decision :

9	Case No.: 30/23/81-ALC2/2006	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00346/AM07/	RLA File :05/24/040/00354/AM07/	Lic.No/Date:0510188398 07.08.2006	Defer Date:12.12.2007
	Decision :			

10	Case No.: 42/23/83-ALC1/2006	Party Name:PEST CONTROL (INDIA) PVT. LTD.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00526/AM07/	RLA File :03/95/040/00464/AM07/	Lic.No/Date:0310393488 08.08.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.1.2008.			

11	Case No.: 65/23/82-ALC1/2006	Party Name:INDIAN OIL CORPORATION LTD	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00716/AM07/	RLA File :05/24/040/00273/AM07/	Lic.No/Date:0510188586 10.08.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 9.1.2008.			

12	Case No.: 1/31/80-ALC2/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Added
	HQ File :01/80/050/00551/AM07/	RLA File :05/24/040/00424/AM07/	Lic.No/Date:0510189048 23.08.2006	Defer Date:
	Decision :			

13	Case No.:24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to refer policy-III regarding export policy. Accordingly the case may be re-listed on 9.1.2008			

14	Case No.:20/30/83-ALC1/2006	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00706/AM07/	RLA File :03/95/040/00772/AM07/	Lic.No/Date:0310400635 21.09.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

15	Case No.:11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

16	Case No.:30/36/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Rejected
	HQ File :01/83/050/00847/AM07/	RLA File :03/95/040/00945/AM07/	Lic.No/Date:0310406301 02.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 29.12.2006.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

17	Case No.:5/39/87-ALC1/2006	Party Name:AROCHEM INDUSTRIES	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00758/AM07/	RLA File :03/94/040/00398/AM07/	Lic.No/Date:0310408939 21.11.2006	Defer Date:16.01.2008
	Decision :			

18	Case No.:59/36/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00952/AM07/	RLA File :04/24/040/00233/AM07/	Lic.No/Date:0410085944 27.11.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

19	Case No.:1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.1.2008.			

20	Case No.:8/46/82-ALC1/2006	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01402/AM07/	RLA File :02/24/040/00241/AM07/	Lic.No/Date:0210096114 07.12.2006	Defer Date:09.01.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.1.2008.

21	Case No.:2/16/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/01019/AM07/	RLA File :05/24/040/00713/AM07/	Lic.No/Date:0510196011 11.12.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.1.2008.			

22	Case No.:10/46/82-ALC1/2006	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Deferred and Re-indexed
	HQ File :01/82/050/01499/AM07/	RLA File :03/94/040/00879/AM07/	Lic.No/Date:0310413488 22.12.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008			

23	Case No.:10/48/87-ALC1/2006	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Deferred and Re-indexed
	HQ File :01/87/050/00895/AM07/	RLA File :31/24/040/00353/AM07/	Lic.No/Date:3110027840 16.01.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.1.2008.			

24	Case No.:11/50/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/01178/AM07/	RLA File :03/95/040/01296/AM07/	Lic.No/Date:0310416548 18.01.2007	Defer Date:09.01.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.

25	Case No.:1/17/81-ALC2/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00887/AM07/	RLA File :05/24/040/00849/AM07/	Lic.No/Date:0510198812 02.02.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.1.2008.			

26	Case No.:1/50/82-ALC1/2006	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01686/AM07/	RLA File :02/24/040/00291/AM07/	Lic.No/Date:0210097732 02.02.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

27	Case No.:1/8/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/01019/AM07/	RLA File :05/24/040/00934/AM07/	Lic.No/Date:0510199266 09.02.2007	Defer Date:16.01.2008
	Decision :			

28	Case No.:39/2/80-ALC2/2007	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/01503/AM07/	RLA File :04/24/040/00392/AM07/	Lic.No/Date:0410088291 14.03.2007	Defer Date:09.01.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.1.2008.

29	Case No.: 8/4/83-ALC1/2007	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Deffered and Re-indexed
	HQ File :01/83/050/01379/AM07/	RLA File :03/95/040/01615/AM07/	Lic.No/Date:0310424638 27.03.2007	Defer Date:16.01.2008
	Decision :			

30	Case No.: 10/4/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Deffered and Re-indexed
	HQ File :01/83/050/01385/AM07/	RLA File :02/24/040/00374/AM07/	Lic.No/Date:0210099533 29.03.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

31	Case No.: 9/9/83-ALC1/2007	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Deffered and Re-indexed
	HQ File :01/83/050/00024/AM08/	RLA File :03/95/040/01500/AM07/	Lic.No/Date:0310425398 02.04.2007	Defer Date:16.01.2008
	Decision :			

32	Case No.: 5/18/83-ALC1/2007	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Deffered and Re-indexed
	HQ File :01/83/050/00033/AM08/	RLA File :03/95/040/01411/AM07/	Lic.No/Date:0310425610 04.04.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 9.1.2008.

33	Case No.:8/10/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00042/AM08/	RLA File :02/24/040/00002/AM08/	Lic.No/Date:0210099761 05.04.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 9.1.2008.			

34	Case No.:9/19/83-ALC1/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00082/AM08/	RLA File :09/24/040/00547/AM07/	Lic.No/Date:0910029932 10.04.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/87/2003/Ch.II dated 10.12.2007 and decided to approve this case as under:- Item of Export Sodium Propyl ----- 1 kg. Hydroxy Benzoate (BP) (Sodium Propyl Paraben) Item of Import 1. Para hydroxy-----0.783 kg. Benzoic Acid			

2. n-Propanol-----0.440 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35	Case No.:2/23/83-ALC1/2007	Party Name:ROYAL EXPORTS,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00173/AM08/	RLA File :03/95/040/00057/AM08/	Lic.No/Date:0310427645 23.04.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.1.2008.			

36	Case No.:12/13/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00212/AM08/	RLA File :02/24/040/00019/AM08/	Lic.No/Date:0210100365 27.04.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.1.2008.			

37	Case No.:1/11/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/00104/AM08/	RLA File :03/95/040/00129/AM08/	Lic.No/Date:0310429592 16.05.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.1.2008.			

	Case No.:22/18/83-ALC1/2007	Party Name:TEC LAM INDUSTRIES	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HO File :01/83/050/00362/AM08/	RI A File :07/24/040/00067/AM08/	Lic No/Date:0710051680	Defer

38			17.05.2007	Date:09.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.1.2008				

39	Case No.:41/16/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00421/AM08/	RLA File :03/95/040/01563/AM07/	Lic.No/Date:0310430315 23.05.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

40	Case No.:41/19/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

41	Case No.:14/23/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00628/AM08/	RLA File :03/95/040/00250/AM08/	Lic.No/Date:0310433682 25.06.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

	Case No.:13/23/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
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42	HQ File :01/83/050/00616/AM08/	RLA File :17/24/040/00036/AM08/	Lic.No/Date:1710001683 28.06.2007	Defer Date:09.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 9.1.2008.				

43	Case No.:17/23/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00649/AM08/	RLA File :17/24/040/00038/AM08/	Lic.No/Date:1710001684 02.07.2007	Defer Date:09.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 9.1.2008.				

44	Case No.:18/23/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Rejected
	HQ File :01/83/050/00650/AM08/	RLA File :17/24/040/00039/AM08/	Lic.No/Date:1710001685 02.07.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 12.10.2007.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

	Case No.:23/23/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Approved
	HQ File :01/83/050/00784/AM08/	RLA File :03/95/040/00146/AM08/	Lic.No/Date:0310434639 02.07.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/7/2003/Ch.III dated 7.12.2007 and decided to approve this case as under:-				

45	Item of Export
	HDBF DOT 5.1 -----1 kg. Heavy Duttty Brake Fluid DOT 5.1 containig : Diethylene Glycol Mono Butyl Ether-50% PEG 400-50%
	Item of Import
	Diethyl Glycol Mono Butyl Ether -----0.510 kg. PEG-----0.510 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	

46	Case No.:25/23/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Case Approved
	HQ File :01/83/050/00785/AM08/	RLA File :03/95/040/00112/AM08/	Lic.No/Date:0310434642 02.07.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/7/2003/Ch.II dated 7.12.2007 and decided to approve this case as under:-				
	Item of Export			
	Digol HB-----1 kg. Brake Fluid containing : Ethylene Glycol Mono Butyl			

Ether-50%
PEG 600-50%

Item of Import

Ethylene Glycol Mono Butyl Ether-----0.510 kg
Polyethylene Glycol 600-----0.510 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

47	Case No.:36/17/83-ALC1/2007	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Rejected
	HQ File :01/83/050/00688/AM08/	RLA File :08/24/040/00067/AM08/	Lic.No/Date:0810065840 09.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 9.7.2007.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

40	Case No.:29/23/83-ALC1/2007	Party Name:AMARJYOT CHEMICAL CORPORATION	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Approved
	HQ File :01/83/050/00798/AM08/	RLA File :03/94/040/00355/AM08/	Lic.No/Date:0310436063 13.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/67/2003/Ch.II dated 7.12.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export			

48	Paranitro Phenol-----1 kg. Item of Import Paranitro Chloro Benzene-----1.26 kg. Caustic Soda-----0.64 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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49	Case No.:24/23/83-ALC1/2007	Party Name:RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY-SURYODAY	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00762/AM08/	RLA File :03/95/040/00363/AM08/	Lic.No/Date:0310436469 17.07.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

50	Case No.:27/23/83-ALC1/2007	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00773/AM08/	RLA File :03/94/040/00205/AM08/	Lic.No/Date:0310436583 18.07.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

51	Case No.:15/19/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00817/AM08/	RLA File :03/95/040/00384/AM08/	Lic.No/Date:0310436718 19.07.2007	Defer Date:09.01.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 9.1.2008.

52	Case No.:34/23/83-ALC1/2007	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00917/AM08/	RLA File :03/94/040/01215/AM07/	Lic.No/Date:0310436971 20.07.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

53	Case No.:16/19/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00818/AM08/	RLA File :03/95/040/00396/AM08/	Lic.No/Date:0310437074 23.07.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

54	Case No.:31/23/83-ALC1/2007	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00819/AM08/	RLA File :03/94/040/01250/AM07/	Lic.No/Date:0310437083 23.07.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

	Case No.:46/23/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Approved
	HQ File :01/83/050/00890/AM08/	RLA File :03/95/040/00437/AM08/	Lic.No/Date:0310438372 06.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/41/2005/Ch.II dated 16.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Chemical additive for -----1 kg.

Lubricating Oil (106.10)(LZ 52)

Calcium Sulfonate

Item of Import

1. Sodium Petroleum Sulfonate -----0.707 kg.

2. Hydrate Lime-----0.022 kg.

3. 150 Solvent Neutral-----0.390 kg

4. Diatomaceous Earth-----0.0180 kg.

(Filter Aid)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:47/23/83-ALC1/2007

Party Name:DORF-KETAL CHEMICALS
INDIA PVT.LTD.

Meet No/Date:36/83-ALC1/2007
12.12.2007

Status:Deffered
and Re-indexed

HQ File :01/83/050/00891/AM08/

RLA File :03/94/040/00461/AM08/

Lic.No/Date:0310438383
06.08.2007

Defer
Date:09.01.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.

Case No.:48/23/83-ALC1/2007

Party Name:ROSSARI BIOTECH

Meet No/Date:36/83-ALC1/2007
12.12.2007

Status:Case
Rejected

57	HQ File :01/83/050/00901/AM08/	RLA File :03/95/040/00441/AM08/	Lic.No/Date:0310438620 07.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 20.9.2007.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

58	Case No.:3/24/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deferred and Re-indexed
	HQ File :01/81/050/00249/AM08/	RLA File :31/24/040/00156/AM08/	Lic.No/Date:3110030234 09.08.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

59	Case No.:37/23/83-ALC1/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00958/AM08/	RLA File :03/94/040/00478/AM08/	Lic.No/Date:0310439186 10.08.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

60	Case No.:38/23/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/00989/AM08/	RLA File :02/24/040/00139/AM08/	Lic.No/Date:0210103268 20.08.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.1.2008.			

61	Case No.:27/27/83-ALC1/2007	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01101/AM08/	RLA File :08/24/040/00141/AM08/	Lic.No/Date:0810066964 03.09.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 9.1.2008.			

62	Case No.:21/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01095/AM08/	RLA File :09/24/040/00207/AM08/	Lic.No/Date:0910031380 03.09.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

63	Case No.:70/27/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01144/AM08/	RLA File :05/24/040/00232/AM08/	Lic.No/Date:0510208782 10.09.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.1.2008.			

64	Case No.:162/27/83-ALC1/2007	Party Name:SRI KRISHNA DRUGS LIMITED.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01236/AM08/	RLA File :09/24/040/00148/AM08/	Lic.No/Date:0910031616 26.09.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

65	Case No.:41/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01410/AM08/	RLA File :31/24/040/00246/AM08/	Lic.No/Date:3110031264 23.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to send the application to DIPP. Accordingly the case may be re-listed on 9.1.2008			

66	Case No.:45/30/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01414/AM08/	RLA File :17/24/040/00075/AM08/	Lic.No/Date:1710001784 23.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

67	Case No.:4/32/83-ALC1/2007	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Approved
	HQ File :01/83/050/01426/AM08/	RLA File :52/24/040/00018/AM08/	Lic.No/Date:5210022332 25.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/6/2005/Ch.III dated 7.9.2006 and decided to approve this case on repeat basis as under:- Item of Export HDC HP 100)-----1 kg. (Formulated 2 Hydroxy-4,4			

07	Dichloro Diphenyl Ether 30% Solution Item of Import Parachloro Phenol-----0.604 kg. Potassium Hydroxide-----0.310 kg. Dimethyl Sulfoxide----- 0.309 kg. Perchloro Ethylene-----0.309 kg. Propylene Glycol-----0.707 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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68	Case No.:10/32/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01432/AM08/	RLA File :03/94/040/00699/AM08/	Lic.No/Date:0310447837 25.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

69	Case No.:11/32/83-ALC1/2007	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01433/AM08/	RLA File :03/94/040/00770/AM08/	Lic.No/Date:0310447839 25.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

70	Case No.:13/32/83-ALC1/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01435/AM08/	RLA File :31/24/040/00247/AM08/	Lic.No/Date:3110031304 25.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

71	Case No.:19/32/83-ALC1/2007	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01441/AM08/	RLA File :22/24/040/00046/AM08/	Lic.No/Date:2210007184 25.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

72	Case No.:20/32/83-ALC1/2007	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01442/AM08/	RLA File :22/24/040/00045/AM08/	Lic.No/Date:2210007185 25.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

	Case No.:12/32/83-ALC1/2007	Party Name:ZYDEX INDUSTRIES,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Approved
	HQ File :01/83/050/01434/AM08/	RLA File :34/24/040/00141/AM08/	Lic.No/Date:3410019919 26.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/184/2001/Ch.III dated 5.9.2003 and decided to approve this case on repeat basis as under:-			

73	Item of Export
	Modified Starch Blends (Relevant Starch Content 88% Min.)-----1 kg.
	Item of Import
	1) Starch (Maize, Tapioca/Potato)-----0.900 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	

74	Case No.:16/32/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01438/AM08/	RLA File :07/24/040/00537/AM08/	Lic.No/Date:0710054160 26.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

75	Case No.:22/32/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Approved
	HQ File :01/83/050/01444/AM08/	RLA File :08/24/040/00179/AM08/	Lic.No/Date:0810068095 26.10.2007	Defer Date:
	Decision : This case will be processed manually as there is no data available.			

	Case No.:43/32/83-ALC1/2007	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:36/83-ALC1/2007	Status:Deffered
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76			12.12.2007	and Re-indexed
	HQ File :01/83/050/01465/AM08/	RLA File :03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.1.2008.			

77	Case No.:44/32/83-ALC1/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Approved
	HQ File :01/83/050/01466/AM08/	RLA File :03/94/040/00766/AM08/	Lic.No/Date:0310448011 26.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/153/2001/Ch.III dated 8.2.2002 decided to approve this case on repeat basis as under:- Item of Export Glyceryl Mono-oleate-----1 kg. Item of Import Glycerine-----0.273 kg. Oleic acid commerical -----0.832 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:45/32/83-ALC1/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Approved
	HQ File :01/83/050/01467/AM08/	RLA File :03/94/040/00767/AM08/	Lic.No/Date:0310448012 26.10.2007	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/153/2001/Ch.III dated 26.8.2002 and decided to approve this case on repeat basis as under:-

Item of Export

Tri-decyl Stearate----- 1 kg.

Item of Import

Tridecyl Alcohol-----0.452 kg.

Stearic Acid-----0.642 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:46/32/83-ALC1/2007

Party Name:SHIRDI CHEMICALS PVT.
LTD.

Meet No/Date:36/83-ALC1/2007
12.12.2007

Status:Case
Approved

HQ File :01/83/050/01468/AM08/

RLA File :03/95/040/00750/AM08/

Lic.No/Date:0310448087
26.10.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/95/2003/Ch.-II dated 24.4.2004 and decided to approve this case on repeat basis as under:-

Item of Export

4,4'cyclohexylidene bis(2-methylphenol) -----1 kg.
(DMBPC) (Purity=Min. 99.9%)

Item of import

1. Ortho cresol----- 1.32 kg.
2. Cyclohexanone -----0.442kg.
3. Methanol -----4.00 kg
4. Toluene -----1.00 kg.
5. 3-Mercaptopropionic Acid----- 0.035 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

80	Case No.:47/32/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01469/AM08/	RLA File :03/95/040/00720/AM08/	Lic.No/Date:0310448090 26.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

81	Case No.:48/32/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01470/AM08/	RLA File :03/95/040/00712/AM08/	Lic.No/Date:0310448097 26.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 9.1.2008.			

82	Case No.:49/32/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01471/AM08/	RLA File :03/95/040/00699/AM08/	Lic.No/Date:0310448102 26.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

83	Case No.:29/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01451/AM08/	RLA File :17/24/040/00078/AM08/	Lic.No/Date:1710001790 30.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

84	Case No.:30/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01452/AM08/	RLA File :17/24/040/00079/AM08/	Lic.No/Date:1710001791 30.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 9.1.2008.			

85	Case No.:31/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01453/AM08/	RLA File :17/24/040/00080/AM08/	Lic.No/Date:1710001792 30.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

86	Case No.:32/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01454/AM08/	RLA File :17/24/040/00081/AM08/	Lic.No/Date:1710001793 30.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 9.1.2008.			

87	Case No.:33/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01455/AM08/	RLA File :17/24/040/00082/AM08/	Lic.No/Date:1710001794 30.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

88	Case No.:34/32/83-ALC1/2007	Party Name:ATUL LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01456/AM08/	RLA File :08/24/040/00192/AM08/	Lic.No/Date:0810068206 31.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 9.1.2008.			

89	Case No.:38/32/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Approved
	HQ File :01/83/050/01460/AM08/	RLA File :03/95/040/00772/AM08/	Lic.No/Date:0310448480 31.10.2007	Defer Date:
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 14010/41/2005-Ch-II dated 12.6.2006 decided to fix I/O Norms for the export product on repeat basis for the purpose of para 4.7 of HBP only as under: Export product Marine Diesel additive (LZ 9222 R) Containing (i) 34.82% of High base calcium Phenate (TBN 250)(ii) 40% of Sulfonate (iii) 6.71% of Dispersant additive for lubicrating Oil containing base oil & Polybutene succinic anhydride ethylene amine condensed product: (iv) 18.47% of calcium phenate (400 TBN)----- 1kg			

Import items

1. Dodecyl Phenol-----0.145kg
2. C20-C24 Linear Alkyl Benzene Sulfonic Acid (Sulofonic Acid)-----0.1065kg
3. Polybutene-----0.065kg
4. Maleic Anhydride-----0.0069kg
5. Hydrated lime-----0.251kg
6. Isodecanol-----0.0103kg
7. 150 Solvent Neutral-----0.407kg
8. Diatomaceous Earth (Filter Aid)-----0.030kg
9. Ethylene Amine (Mix)-----0.0054kg
10. Stearic Acid-----0.0157kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of NC.

90	Case No.:40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.1.2008.			

91	Case No.:52/32/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01474/AM08/	RLA File :03/95/040/00749/AM08/	Lic.No/Date:0310448596 31.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

92	Case No.:53/32/83-ALC1/2007	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01475/AM08/	RLA File :03/94/040/00796/AM08/	Lic.No/Date:0310448601 31.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.1.2008.			

93	Case No.:55/32/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01477/AM08/	RLA File :03/94/040/00683/AM08/	Lic.No/Date:0310448654 01.11.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

94	Case No.:56/32/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01478/AM08/	RLA File :03/94/040/00791/AM08/	Lic.No/Date:0310448659 01.11.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

95	Case No.:57/32/83-ALC1/2007	Party Name:KEMTEC INDIA PHOTOGRAPHIC CO. PVT. LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01479/AM08/	RLA File :03/94/040/00795/AM08/	Lic.No/Date:0310448678 01.11.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 12.12.2007 offered by him the Committee decided to call for the following information from the firm as under:-			

1. Specification of Photographic Colour paper.
2. Specific sizes of import & Export

Accordingly the case may be re-listed on 9.1.2008.

96	Case No.:58/32/83-ALC1/2007	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Case Approved
	HQ File :01/83/050/01480/AM08/	RLA File :03/94/040/00435/AM08/	Lic.No/Date:0310448692 01.11.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/157/2002/Ch.III dated 16.8.2005 and decided to approve this case on repeat basis as under:- Item of Export Fire Fighting Chemical Super Foam----- 1 Ltr.. Concenterate KV-LITE SC-1 contaning 8% w/v of Flourinated Surfactants and 31.5% w/v of Butyl Carbitol Item of Import Fluorinated Surfactant (Poly Fluoro Alkyl Betaine)-----0.08 kg. Butyl Carbitol-----0.315 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:61/32/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status :Deffered and Re-indexed
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97	HQ File :01/83/050/01483/AM08/	RLA File :05/24/040/00608/AM08/	Lic.No/Date:0510211398 01.11.2007	Defer Date:09.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.				

98	Case No.:62/32/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01484/AM08/	RLA File :05/24/040/00609/AM08/	Lic.No/Date:0510211400 01.11.2007	Defer Date:09.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.				

99	Case No.:63/32/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01485/AM08/	RLA File :05/24/040/00610/AM08/	Lic.No/Date:0510211402 01.11.2007	Defer Date:09.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.				

100	Case No.:66/32/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01488/AM08/	RLA File :17/24/040/00077/AM08/	Lic.No/Date:1710001797 01.11.2007	Defer Date:09.01.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.				

	Case No.:67/32/83-ALC1/2007	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Approved
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HQ File :01/83/050/01489/AM08/

RLA File :03/95/040/00501/AM08/

Lic.No/Date:0310448899
02.11.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2003/Ch.III dated 27.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Optical Whitening Agent/ -----1 kg.

Optical Brightening agent

(Optima White RS/

Ultra white SFRI)

(containing : 1,4 Bis (O-Cyano-styryl) Benzene 14.5%)

Item of Import

1) 1,4 Bis (O-Cyano-styryl) Benzene-----0.148 kg.

2) Vinyl Pyrollidon Co-Polymer

(Solid content 30%

Aqueous solution)-----0.0885 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:70/32/83-ALC1/2007

Party Name:HUBER CHEMICALS INDIA

Meet No/Date:36/83-ALC1/2007

Status:Deffered

102		PRIVATE LIMITED.,	12.12.2007	and Re-indexed
	HQ File :01/83/050/01492/AM08/	RLA File :03/94/040/00748/AM08/	Lic.No/Date:0310448947 02.11.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

103	Case No.:77/32/83-ALC1/2007	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/01499/AM08/	RLA File :03/94/040/00604/AM08/	Lic.No/Date:0310449036 02.11.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

104	Case No.:79/32/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/01501/AM08/	RLA File :05/24/040/00606/AM08/	Lic.No/Date:0510211554 05.11.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

105	Case No.:80/32/83-ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/01502/AM08/	RLA File :05/24/040/00562/AM08/	Lic.No/Date:0510211568 05.11.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

106	Case No.: 81/32/83-ALC1/2007	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01503/AM08/	RLA File :09/24/040/00240/AM08/	Lic.No/Date:0910031988 05.11.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

107	Case No.: 98/32/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status: Case Approved
	HQ File :01/83/050/01520/AM08/	RLA File :03/95/040/00748/AM08/	Lic.No/Date:0310449135 05.11.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/37/2007/Ch.II dated 10.12.2007 and decided to approve this case as under:- Item of Export 3,4 Dimethoxy Aniline -----1 kg. Item of Import Catechol-----1.350 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 104/32/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status: Case Approved
	HQ File :01/83/050/01526/AM08/	RLA File :03/94/040/00793/AM08/	Lic.No/Date:0310449206	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.II dated 10.12.2007 and decided to approve this case as under:-

Item of Export

As Approved by NC

Item of Import

As Approved by NC

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:105/32/83-ALC1/2007

Party Name:DORF-KETAL CHEMICALS
INDIA PVT.LTD.

Meet No/Date:36/83-ALC1/2007
12.12.2007

**Status:Case
Approved**

HQ File :01/83/050/01527/AM08/

RLA File :03/94/040/00779/AM08/

Lic.No/Date:0310449207
05.11.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.II dated 10.12.2007 and decided to approve this case as under:-

Item of Export

As Approved by NC

Item of Import

As Approved by NC

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

110	Case No.:91/32/83-ALC1/2007	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Case Approved
	HQ File :01/83/050/01513/AM08/	RLA File :03/94/040/00790/AM08/	Lic.No/Date:0310449461 06.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2006/Ch.II dated 17.7.2006 and decided to approve this case on repeat basis as under:- Item of Export Solvent Blue G-----1 kg. Liquid (containing Leuco Quinizarine 40%) Item of Import Quinizarine (real on 100% basis)-----0.443 kg. Mono N-Octyl Amine-----0.128 kg. Mono-N-Hexyl Amine-----0.103 kg. Mono-N-2-Ethyl Hexyl Amine-----0.128 kg. Aromatic solvent (C8-C10)-----0.345 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:102/32/83-ALC1/2007

Partv Name:JUBILANT ORGANOSYS LTD

Meet No/Date:36/83-ALC1/2007

Status:Deffered

111		(FORMERLY VAM ORGANIC CHEM	12.12.2007	and Re-indexed
	HQ File :01/83/050/01524/AM08/	RLA File :05/24/040/00508/AM08/	Lic.No/Date:0510211703 06.11.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

112	Case No.:97/32/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01519/AM08/	RLA File :03/95/040/01449/AM07/	Lic.No/Date:0310449518 07.11.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

113	Case No.:99/32/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:36/83-ALC1/2007 12.12.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01521/AM08/	RLA File :03/95/040/01493/AM07/	Lic.No/Date:0310449519 07.11.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.1.2008.			

Date:10.01.2008

S.S.Mohan

Place: New Delhi

Foreign Trade Development Officer